

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2071
ANSWERED ON:27.03.2012
DDA HOUSING SCHEME
Saroj Smt. Sushila;Verma Smt. Usha

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the total number of allottees under the Delhi Development Authority (DDA) Housing Scheme, 2010 offered possession letter ;
- (b) whether some of the allottees of the DDA Housing Scheme, 2010 have not been given possession so far;
- (c) if so, the reasons therefor;
- (d) whether the DDA has fixed different construction charges for LIG houses in various areas under this scheme;
- (e) if so, the reasons therefor; and
- (f) the steps taken by the Government to give these flats at a uniform price ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): Delhi Development Authority (DDA) has stated till date 2298 possessions of flats have been given to the allottees of DDA Housing Scheme-2010.

(b)&(c): DDA has informed that in those cases where the requisite documents/formalities as per the scheme have not been submitted/completed, the possession of flats could not be given.

(d)&(e): As per Delhi Development Authority's Resolution standard cost of flats is worked out on the basis of Plinth Area Rates (PAR) which includes:-

(i) Cost of construction-PAR X Plinth Area

(ii) @ 15% Departmental charges on
(i) above.

(iii) Interest for construction period @ 10% for 18 months on
(i)+
(ii), above.

The PAR is fixed rate for all flats of LIG category in Delhi for a period of 6 months i.e. 01/4 to 30/9 of the calendar year and 01/10 to 31/03 of next calendar year. However, the land rates as decided by the Land's Department of DDA are different for different zone. Thus the demand of disposal cost varies on the basis of plinth area and land rates of various zones.

(f): Does not arise in view of above reply.